

SECTION II-A  
IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NOS. 9261-9262  
OF 2015

WITH  
CRIMINAL MISCELLANEOUS PETITION NOS. 18712-18713 AND  
18714-18715 OF 2015

(Applications for exemption from filing certified copy of  
impugned order and exemption from filing official  
translation)

P. RAJAGOPAL & ORS. ETC. ...PETITIONERS  
VERSUS  
THE INSPECTOR OF POLICE ...RESPONDENT

OFFICE REPORT

The matters above-mentioned were listed before the  
Hon'ble Court on 6<sup>th</sup> November, 2015, when the Court was  
pleased to pass the following order:-

**"Issue notice.  
Tag with Criminal Appeal Nos.820-821  
of 2009."**

Accordingly, show cause notice was issued to the sole  
respondent (State) through registered A.D. Post.

It is submitted that neither A.D. Card nor unserved  
cover containing show cause notice has been received back,  
so far.

It is further submitted that instant matter has been  
tagged with Criminal Appeal Nos. 820-821 of 2009.

Service of show cause notice is not complete.

The matters above mentioned are, therefore, listed  
before the Hon'ble Court with this office report.

DATED this the 30<sup>th</sup> day of November, 2015.

Copy to:-  
Ms. Aishwarya Bhati, Advocate

ASSISTANT REGISTRAR

ASSISTANT REGISTRAR

C3/pa